

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.77377 of 2019
(Withdrawal)**
(On behalf of Appellant)

Service Tax Miscellaneous Application No.75582 of 2018 (Stay)
(On behalf of Appellant)

And

Service Tax Appeal No.75557 of 2018

(Arising out of Order-in-Appeal No.36/ST/BBSR-GST/2017 dated 31.10.2017 passed by Commissioner(Appeals) of CGST, Central Excise & Customs, Bhubaneswar.)

Commissioner of CGST & CX, Bhubaneswar Commissionerate
(C.R. Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha.)

...Appellant

VERSUS

M/s.B.C.Bhuyan Construction Private Limited

.....Respondent

(Plot No.890, Pallasuni, Rasulgarh, Bhubaneswar-751010, Odisha.)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75034-75035/2021
FINAL ORDER NO. 75176/2021

DATE OF HEARING : 16 April 2021
DATE OF DECISION : 16 April 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Miscellaneous Application (Stay), filed by the appellant, also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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